

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2026

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the Regulations 19 and 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking modification in Green Energy Contracts in line with the Ministry of Power's notification and modifications in trading timelines for monthly Term Ahead Contracts (TAM, GTAM and HPTAM) in line with Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Hindustan Power Exchange Limited (HPEL)

Respondents : Grid Controller of India Limited

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Parvesh Kumar Sharma, HPEL

Record of Proceedings

The Petitioner's representative submitted that the present Petition has been filed seeking alignment of the existing Green Energy Contracts with the Ministry of Power's Notification dated 27.9.2025 regarding the revised classification of various categories of Green Contracts. He further submitted that, pursuant to the said Notification, modifications are required in the existing contractual framework to bring the Green Energy Contracts in conformity with the revised Renewable Energy classification and regulatory requirements.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent, to file its reply, including on the issue of re-classification of Green Contracts, within four weeks, with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter.

3. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

